

1. Karuppan Painimuthu
2. Andaperumal Kaliaperumal
3. Vardharaj Narayan
4. Smt. Vyoti Perumal
5. Smt. Vasantha Adhimulam
C/o. Adimoolam Mari
Quarter No.17/E, Line No.1.
Railway Colony,
Vangaon Post,
Valsad.

: Applicants

Versus

1. Union of India
Through:
General Manager,
Head Quarter Office,
Churchgate, Station Building,
Bombay-400020
2. Permanent Way Inspector,
Dhanu Road,
Western Railway.

: Respondents

Coram : Hon'ble Mr. A.V. Haridasan : Judicial Member

Hon'ble Mr. M.M. Singh : Administrative Member

ORAL ORDER

Date: 6/4/1990

Per: Hon'ble Mr. A.V. Haridasan : Judicial Member

In this application filed under Section 19 of the Administrative Tribunals Act the applicants ~~want to~~ challenge the orders dated 17.1.1987 by which they have been informed that their services would be terminated on the expiry of the period of one month. The applicants have alleged that this termination of their services is illegal and malafide. They ^{have} ~~parayed~~ ^{impugned orders} that the respondents ~~may be directed to quash the impugned orders.~~ ^{may be quashed} In paragraph 6 of the reply statement filed by the respondents it has been stated ~~that~~ "it is submitted that after issue of the said notices dated 17.1.87 it was observed there is a further ELA available on which the applicants could be employed. It was, therefore, decided not to terminate the services of the applicants. It is submitted that the applicants are still in service" In view of the above statement in the reply ~~of~~ filed by the respondents and in view of the fact that despite the impugned order, the

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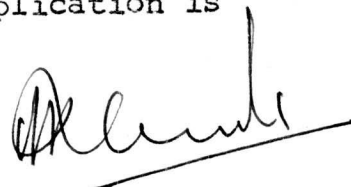
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services of the applicants have not yet been terminated. The grievance of the applicants does not survive. In case they are ^{again} ~~threatened~~ ^{with termination of service} ~~to be terminated~~, they will be at liberty to approach the appropriate forum for proper relief. Hence taking note of the statement of the respondents in the reply statement that the respondents have no intention to terminate the services of the applicants and that they still continue in service ~~we dispose of this application.~~ It is not necessary to quash the impugned orders since the respondents themselves have treated them as cancelled.

With the above observation, the application is disposed of.

M. M. Singh

(M.M.Singh)
Administrative Member



(A.V. Haridasan)
Judicial Member

a.a.b.